

C.P. NO 19/96
fixed for orders
on 5.2.96

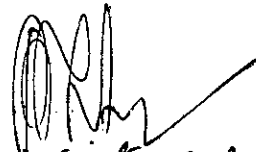
mp
2.2.

Dated: 5/2/96 (29)

Applicant in person.
Issue notice to Respondents
to file their reply on
C.P. 19/96 by 22/3/96.

(N)

Adjourned to 22/3/96.


(P. P. Srivastava)
MCA)


(B. S. Hegde)
M(J)

B

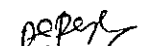
Per Tribunal

Date: 22/3

As there will be no Division
Bench, the matter fixed on
before the Tribunal is adjourned for
Admission Hearing / directions / orders /
final hearing on 15/4/96 CP
Inform the advocates / Parties
accordingly.

Notices issued to
Applicants / Respondents on

19/2/96
JLV
JLV

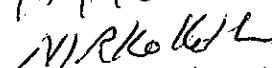

Dy. Registrar

Reply of Respondent
to CP No. 19/96
recd. on 22.3.96

15/4/96-36

NO
26/3

Heard Applicant in person.
Shri V. S. Masurkar, Counsel for
Respondents. reply to
They have filed CP-19/96,
stating that Shri P. Babu and
Raghunath have already been
paid the areas, so far as
Shri Jacob George is concerned,
part payment has been given
to him.
The matter is listed on
5/7/96.


(M. R. Kothakota)
M(A)


(B. S. Hegde)
M(J)